

(6x3)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI 5

ORIGINAL APPLICATION NO: 64/94

MISC. PETITION/ REVIEW APPLICATION/CONT. PETITION NO.

..... Sri. N. Chandra Das.... APPLICANT(S)
versus

..... N.O.T. & O.T. RESPONDENT(S)

..... Mr. J.L. Sarkar, Mr. N. Chandra.... APPLICANT(S)

..... Mr. S. Ali, S.C.G.S.

..... RESPONDENT(S)

OFFICE NOTE	DATE	COURT'S ORDER
This application is in form and within time. C. P. of R. denied IPR/BD No. 86/93/4 Dated 24/2/94	25.3.94	Heard learned counsel Mr J.L. Sarkar on behalf of applicant Shri Narayan Chandra Das. Perused the statements of grievances and relief sought for in this application.
<i>24/2/94 all</i> S. C. Registrar (S)		This application is admitted. Issue notice on the respondents under Registered Post. Copy of the application is received served on Sr.C. S.C. Mr S. Ali. Learned Addl.C.G.S. Mr A.K.Choudhury on behalf of Mr Ali prays for six weeks time to file counter. Time allowed as prayed for.
		List on 23.5.1994 for counter and further orders.
copy of the order may be furnished to the counsel of the parties.		Heard Mr Sarkar on interim relief prayer. Also heard Addl.C.G.S. Mr A.K.Choudhury in this regard. The operation of the impugned order No.NER/1/3/Admn./93-94 dated 8.3.94 (Annexure-5) is stayed till disposal of this application. Respondents are at liberty to approach the Tribunal for alteration, modification of this order if so advised..
		Inform all concerned.
By order		Vice-Chairman
<i>25/3/94</i>		<i>6</i> Memorandum

(2)

Requinter filed on 21.3.94

& stand no. 1266-68 dt. 30.3.94.

20/17 Order dt. 25.3.94 also

stand no. 1295-73n dt. 31.3.94

20/17

Notice duly send on
Report no. 3.

20/14

20.4.94 Record is placed on the
request of learned counsel Mr M
Chanda for the applicant. It is
submitted that the applicant got
the relief as the impugned order
of termination (Annexure-5) has
been withdrawn by the authority
and that the applicant is not
interested to proceed with this
case and prays for withdrawal
with liberty to institute fresh
application, if occasion arises.

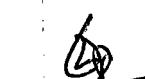
Prayer for withdrawal is
allowed with liberty to approach
the Tribunal, if so advised.

This application is
disposed of with the above
order.

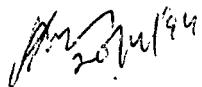

Vice-Chairman

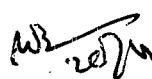
Copy of the order may be
furnished to the counsel
for the parties.

nkm


Member

By Order:


Mr. N. K. Mukherjee


Mr. N. K. Mukherjee

20.4.94

Copy of order dtd. 20.4.94
issued to all concerned by
Regd. Post and their counsel
also vide OINo. 1643-48

dtd. 22.4.94


Mr. N. K. Mukherjee